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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No. 314/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4th August, 2017, 10.30 A.M

Name of the Company	Kishore Kumar Sen -Vs- Diana Cinetone Pvt Ltd & Ors.		
Under Section	241 & 242 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

MR PRITHWIRAJ SINHA
MR ASIF HUSSAIN
MR SAYAK GANGULY } for
Resp-1 to 4

Prof.
4/08/2017

MR ANUBHAV SINHA ADVOCATE
MS SUMAN BAHIRUNANI
ADVOCATE } for petitioner

Suman
Baharunani
4/8/17

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ORDER

Ld. Lawyers on behalf of the petitioner(s) as also respondent(s) 1 to 4 are present. They have filed their Vakalatnama and prayed for some time to file their reply. Heard, prayer is allowed. They are given 15 days' time to file their reply with a copy to the petitioner and another 10 days' time is given to the petitioner for filing rejoinder with a copy to the respondent(s).

Fixed on 01.09.2017.

MANORAMA KUMARI
MEMBER(J)